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Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്  
KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 26 <u>26th December 2017</u>	നമ്പർ } No. } <b>2862</b>
		1193 ധനു 11 <u>11th Dhanu 1193</u>	
		1939 പൗഷം 5 <u>5th Pousha 1939</u>	

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GOVERNMENT OF KERALA  
Law (Legislation-G) Department  
NOTIFICATION

No. 25650/Leg.G2/2017/Law.

*Dated, Thiruvananthapuram,* 26th December, 2017  
11th Dhanu, 1193  
5th Pousha, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 26th day of December, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,  
Law Secretary.

**ORDINANCE No. 40 OF 2017****THE KERALA UNIVERSITY (AMENDMENT) ORDINANCE, 2017**

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

*ORDINANCE*

*further to amend the Kerala University Act, 1974.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala University Act, 1974 for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala University (Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. *Act 17 of 1974 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala University Act, 1974 (17 of 1974) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 17.*—In section 17 of the principal Act,—

(a) under the heading "*Elected Members*",—

(i) for item (1), the following item shall be substituted, namely:—

“(1) Three Principals of Government colleges, elected from among themselves, three Principals of private colleges, other than unaided colleges, elected from among themselves and one Principal of unaided colleges elected from among themselves.”;

(ii) in item (11), for the words “Four members”, the words “One member” shall be substituted;

(b) under the heading “*Other Members*”, after item (4), the following item shall be inserted, namely:—

“(5) One member nominated by the Government from the field of Information Technology.”.

4. *Amendment of section 21.*—In section 21 of the principal Act, under the heading “*Other Members*”,—

(a) in item (a),—

(i) for the word “Thirteen”, the word “Twelve” shall be substituted;

(ii) in sub-item (i), for the word “seven”, the word “six” shall be substituted;

(iii) for sub-item (ii), the following sub-item shall be substituted, namely:—

“(ii) Two Principals of colleges out of it one shall be a Principal of a Government college and the other a Principal of a private college other than an unaided college.”;

(b) after item (d), the following item shall be inserted, namely:—

“(e) the member referred to in item (5) under the heading “*Other Members*” in section 17.”.

P. SATHASIVAM,  
GOVERNOR.

